

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 74 OF 2018 & IA NO. 144 OF 2018

Dated : 28th January, 2019

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Mawana Sugar Ltd.

.... Appellant(s)

Versus

**Punjab State Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Tushar Srivastava

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chaudhary
Mr. Ashwin Ramanathan for R-2

ORDER

The learned senior counsel appearing for the Appellant has filed memo dated 28.01.2019. The same is taken on record.

The learned counsel appearing for the Respondent No.2 prays for 3 days time to enable him to take necessary instructions and to make his submissions in the light of the statement made in the Para 5 of the memo dated 28.01.2019.

Submissions made by the learned counsel appearing for the Respondent No. 2, as stated supra, are placed on record.

List the matter on **01.02.2019**, as agreed by the counsel appearing for both the parties.

**(Ravindra Kumar Verma)
Technical Member**

mk/bn

**(Justice N.K. Patil)
Judicial Member**